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Kerala Panchayat Raj (Amendment) Act, 2007 11 of 2007

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An Act further to amend the Kerala Panchayat Raj Act, 1994 WHEREAS, it is expedient further to amendthe Kerala Panchayat Raj Act, 1994 (13 of 1994) for the purposes hereinafter appearing; BE it enacted in the Fifty-eighth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Panchayat Raj (Amendment) Act, 2007.
- (2) It shall come into force at once.

2. Amendment Of Section 35 :-

The existing provisions of section 35 of the Kerala Panchayat Raj Act, 1994(13 of 1994), shall be numbered as sub-section (1) thereof and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:-

"(2) Notwithstanding anything contained in clause (q) of subsection (1), a member, who had committed default in filing a statement regarding assets and liabilities within the time limit specified under section 159 on the date on which the Kerala Panchayat Raj (Amendment) Act, 2007 came into force, shall not be deemed to be disqualified, if he files such statement before the concerned authority within 90 days from the date on which the said Act came into force."